

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1061 of 2020

IN THE MATTER OF:

India Resurgence ARC Pvt. Ltd.

....Appellant

Vs

Amit Metaliks Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Sanjeev Singh, Ms. Kajal Bhatia, Mr. Prashant Tripathi and Ms. Ridhi Pahuja, Advocates.

**For Respondents: Mr. Kumarjit Banerjee, Mr. Gaurav Gupta and Mr. Aakash Khattar, Advocates for R-1.
Mr. Raj Singhania, Resolution Professional in person for R-2.**

O R D E R
(Through Virtual Mode)

29.01.2021: As reported by Registry, Respondent No. 1 has not filed written submissions. Learned counsel for Respondent No. 1 submits that the written submissions have been filed vide Dairy Number he is trying to ascertain. Let the Dairy Number be provided by learned counsel to the Registry by tomorrow. In the event of learned counsel for Respondent No. 1 not being able to locate the Dairy Number, let written submissions be filed within one week with advance copy to learned counsel for the Appellant as also to Resolution Professional.

List the appeal 'for admission (after notice)' on **17th February, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)